

ITEM NO.28

COURT NO.16

SECTION II-A

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s). 4101/2020

[Arising out of impugned final judgment and order dated 13-09-2019 in CRLWP No. 3607/2019 passed by the High Court of Judicature at Bombay]

THE STATE OF MAHARASHTRA & ORS.

Petitioner(s)

VERSUS

ANAND RAMDHANI CHAURASIA & ANR.

Respondent(s)

IA No. 54583/2020 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT, IA No. 54582/2020 - EXEMPTION FROM FILING O.T., IA No. 109812/2024 - VACATING STAY

WITH

SLP(Crl) No. 5861/2020 (II-A)

IA No. 119902/2020 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT, IA No. 119896/2020 - EXEMPTION FROM FILING O.T.

SLP(Crl) No. 6254/2020 (II-A)

IA No. 126836/2020 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT, IA No. 126835/2020 - EXEMPTION FROM FILING O.T.

SLP(Crl) No. 6304/2020 (II-A)

IA No. 127865/2020 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT, IA No. 127863/2020 - EXEMPTION FROM FILING O.T.

SLP(Crl) No. 6580/2020 (II-A)

IA No. 132498/2020 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT, IA No. 132496/2020 - EXEMPTION FROM FILING O.T.

SLP(Crl) No. 6337/2020 (II-A)

IA No. 128519/2020 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT, IA No. 128518/2020 - EXEMPTION FROM FILING O.T.

SLP(Crl) No. 6403/2020 (II-A)

IA No. 129868/2020 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT, IA No. 129867/2020 - EXEMPTION FROM FILING O.T.

SLP(Crl) No. 6440/2020 (II-A)

IA No. 130463/2020 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT, IA No. 130462/2020 - EXEMPTION FROM FILING O.T.

SLP(Crl) No. 6365/2020 (II-A)

IA No. 129208/2020 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT, IA No. 129207/2020 - EXEMPTION FROM FILING O.T.

SLP(CrI) No. 6488/2020 (II-A)
IA No. 131349/2020 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT, IA No. 131348/2020 - EXEMPTION FROM FILING O.T.

SLP(CrI) No. 6601/2020 (II-A)
IA No. 132668/2020 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT, IA No. 132667/2020 - EXEMPTION FROM FILING O.T.

SLP(CrI) No. 6641/2020 (II-A)
IA No. 133091/2020 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT, IA No. 133093/2020 - EXEMPTION FROM FILING O.T.

SLP(CrI) No. 6674/2020 (II-A)
IA No. 133762/2020 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

SLP(CrI) No. 3602/2021 (II-A)
IA No. 59963/2021 - EXEMPTION FROM FILING AFFIDAVIT, IA No. 59962/2021 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT, IA No. 59961/2021 - EXEMPTION FROM FILING O.T.

SLP(CrI) No. 6065/2021 (II-A)
IA No. 99750/2021 - EXEMPTION FROM FILING AFFIDAVIT, IA No. 99749/2021 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT, IA No. 99751/2021 - EXEMPTION FROM FILING O.T.

SLP(CrI) No. 6121/2021 (II-A)
IA No. 100406/2021 - EXEMPTION FROM FILING AFFIDAVIT, IA No. 100402/2021 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT, IA No. 100401/2021 - EXEMPTION FROM FILING O.T.

SLP(CrI) No. 6333/2021 (II-A)
IA No. 104919/2021 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT, IA No. 104921/2021 - EXEMPTION FROM FILING O.T.

SLP(CrI) No. 6788/2021 (II-A)
IA No. 112562/2021 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT, IA No. 112565/2021 - EXEMPTION FROM FILING O.T.

SLP(CrI) No. 6859/2021 (II-A)
IA No. 113818/2021 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT, IA No. 113812/2021 - EXEMPTION FROM FILING O.T.

SLP(CrI) No. 8288/2021 (II-A)
IA No. 139760/2021 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT, IA No. 139761/2021 - EXEMPTION FROM FILING O.T.

SLP(CrI) No. 8431/2021 (II-A)
IA No. 141815/2021 - EXEMPTION FROM FILING AFFIDAVIT, IA No. 141811/2021 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT, IA No. 141810/2021 - EXEMPTION FROM FILING O.T.

SLP(Crl) No. 9645/2021 (II-A)
IA No. 162743/2021 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT, IA No. 162744/2021 - EXEMPTION FROM FILING O.T.

SLP(Crl) No. 9785/2021 (II-A)
IA No. 164501/2021 - EXEMPTION FROM FILING AFFIDAVIT, IA No. 164499/2021 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT, IA No. 164498/2021 - EXEMPTION FROM FILING O.T.

SLP(Crl) No. 9870/2021 (II-A)
IA No. 166022/2021 - EXEMPTION FROM FILING AFFIDAVIT, IA No. 166020/2021 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT, IA No. 166021/2021 - EXEMPTION FROM FILING O.T.

SLP(Crl) No. 9875/2021 (II-A)
IA No. 166109/2021 - EXEMPTION FROM FILING AFFIDAVIT, IA No. 166107/2021 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT, IA No. 166111/2021 - EXEMPTION FROM FILING O.T.

SLP(Crl) No. 1525/2022 (II-A)
IA No. 94929/2022 - APPLICATION FOR TAGGING/DETAGGING, IA No. 24235/2022 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT, IA No. 25170/2022 - EXEMPTION FROM FILING O.T., IA No. 25169/2022 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES

SLP(Crl) No. 605/2022 (II-A)
IA No. 10747/2022 - EXEMPTION FROM FILING AFFIDAVIT, IA No. 10746/2022 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT, IA No. 10745/2022 - EXEMPTION FROM FILING O.T.

SLP(Crl) No. 2610/2022 (II-A)
IA No. 40279/2022 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT, IA No. 40281/2022 - EXEMPTION FROM FILING O.T.

SLP(Crl) No. 10304/2022 (II-A)
IA No. 146369/2022 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT, IA No. 146370/2022 - EXEMPTION FROM FILING O.T.

SLP(Crl) No. 8790/2022 (II-A)
IA No. 138969/2022 - EXEMPTION FROM FILING O.T.

SLP(Crl) No. 12611/2022 (II-A)
IA No. 199866/2022 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT, IA No. 199865/2022 - EXEMPTION FROM FILING O.T.

SLP(Crl) No. 1221/2023 (II-A)
IA No. 17828/2023 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT, IA No. 17829/2023 - EXEMPTION FROM FILING O.T.

SLP(Crl) No. 1359/2023 (II-A)
IA No. 20320/2023 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT, IA No. 20321/2023 - EXEMPTION FROM FILING O.T.

SLP(CrI) No. 1461/2023 (II-A)
IA No. 21868/2023 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT, IA No. 21869/2023 - EXEMPTION FROM FILING O.T.

SLP(CrI) No. 1766/2023 (II-A)
IA No. 26457/2023 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT, IA No. 26458/2023 - EXEMPTION FROM FILING O.T.

SLP(CrI) No. 1693/2023 (II-A)
IA No. 25360/2023 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT, IA No. 25361/2023 - EXEMPTION FROM FILING O.T.

SLP(CrI) No. 1705/2023 (II-A)
IA No. 25529/2023 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT, IA No. 25532/2023 - EXEMPTION FROM FILING O.T.

SLP(CrI) No. 1940/2023 (II-A)
IA No. 29087/2023 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT, IA No. 29094/2023 - EXEMPTION FROM FILING O.T.

SLP(CrI) No. 1985-1986/2023 (II-A)
IA No.30148/2023-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.30151/2023-EXEMPTION FROM FILING O.T.

SLP(CrI) No. 1968/2023 (II-A)
FOR ADMISSION and I.R. and IA No.29725/2023-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.29727/2023-EXEMPTION FROM FILING O.T.

SLP(CrI) No. 2637/2023 (II-A)
IA No. 40666/2023 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT, IA No. 40670/2023 - EXEMPTION FROM FILING O.T.

SLP(CrI) No. 2618/2023 (II-A)
IA No. 40173/2023 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT, IA No. 40172/2023 - EXEMPTION FROM FILING O.T.

SLP(CrI) No. 3054/2023 (II-A)
FOR ADMISSION and I.R. and IA No.47823/2023-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.47824/2023-EXEMPTION FROM FILING O.T.

SLP(CrI) No. 3064/2023 (II-A)
IA No. 47943/2023 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT, IA No. 47945/2023 - EXEMPTION FROM FILING O.T.

SLP(CrI) No. 4453-4454/2023 (II-A)
FOR ADMISSION and I.R. and IA No.71091/2023-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.71093/2023-EXEMPTION FROM FILING O.T. and IA No.71089/2023-PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES

SLP(CrI) No. 7393/2023 (II-A)

IA No.111382/2023-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.111383/2023-EXEMPTION FROM FILING O.T.

SLP(Crl) No. 7354/2023 (II-A)

IA No.111619/2023-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.111620/2023-EXEMPTION FROM FILING O.T.,

SLP(Crl) No. 7472/2023 (II-A)

IA No.117732/2023-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.117731/2023-EXEMPTION FROM FILING O.T.

SLP(Crl) No. 7499/2023 (II-A)

FOR ADMISSION and I.R. and IA No.118214/2023-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.118215/2023-EXEMPTION FROM FILING O.T.

SLP(Crl) No. 8397/2023 (II-A)

IA No. 131035/2023 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT, IA No. 131036/2023 - EXEMPTION FROM FILING O.T., IA No. 131037/2023 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES

SLP(Crl) No. 8379/2023 (II-A)

FOR ADMISSION and I.R. and IA No.130676/2023-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.130677/2023-EXEMPTION FROM FILING O.T.

SLP(Crl) No. 9365-9367/2023 (II-A)

FOR ADMISSION and I.R. and IA No.149975/2023-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.149977/2023-EXEMPTION FROM FILING O.T.

SLP(Crl) No. 9400/2023 (II-A)

IA No. 150832/2023 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT, IA No. 150833/2023 - EXEMPTION FROM FILING O.T.

SLP(Crl) No. 9934/2023 (II-A)

IA No. 160415/2023 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT, IA No. 160414/2023 - EXEMPTION FROM FILING O.T.

SLP(Crl) No. 10551/2023 (II-A)

FOR ADMISSION and I.R. and IA No.170274/2023-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.170271/2023-EXEMPTION FROM FILING O.T.

SLP(Crl) No. 10009/2023 (II-A)

IA No. 161200/2023 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT, IA No. 161199/2023 - EXEMPTION FROM FILING O.T.

SLP(Crl) No. 10298/2023 (II-A)

IA No.166186/2023-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.166188/2023-EXEMPTION FROM FILING O.T.

SLP(Crl) No. 10648/2023 (II-A)
IA No.171797/2023-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.171798/2023-EXEMPTION FROM FILING O.T.

SLP(Crl) No. 2006/2024 (II-A)
FOR ADMISSION and I.R.

SLP(Crl) No. 1924/2024 (II-A)

SLP(Crl) No. 1920/2024 (II-A)

SLP(Crl) No. 4891/2024 (II-A)
FOR ADMISSION and I.R. and IA No.83586/2024-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.83591/2024-EXEMPTION FROM FILING O.T.

SLP(Crl) No. 5187/2024 (II-A)
IA No.88530/2024-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.88533/2024-EXEMPTION FROM FILING O.T.

SLP(Crl) No. 13581/2024 (II-A)
IA No.212179/2024-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.212181/2024-EXEMPTION FROM FILING O.T.

SLP(Crl) No. 9404/2025 (II-A)
FOR ADMISSION and I.R.

SLP(Crl) No. 6139/2025 (II-A)
IA No. 103380/2025 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT, IA No. 103375/2025 - EXEMPTION FROM FILING O.T., IA No. 103381/2025 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES

SLP(Crl) No. 9569/2025 (II-A)
FOR ADMISSION and I.R., IA No. 152399/2025 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT, IA No. 152400/2025 - EXEMPTION FROM FILING O.T.

SLP(Crl) No. 8350/2025 (II-A)
IA No. 137231/2025 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT, IA No. 137232/2025 - EXEMPTION FROM FILING O.T.

Date : 07-10-2025 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ARAVIND KUMAR
HON'BLE MR. JUSTICE N.V. ANJARIA

For Petitioner(s) Mr. Amit Balasaheb Thorat, Adv.
Mr. Nar Hari Singh, AOR

Ms. Mrinal Gopal Elker, AOR

Ms. Mrunal Dattatraya Buva, Adv.
Mr. Dhairyashil Salunkhe, Adv.
Ms. Manju Jetley, AOR

Mr. V. Giri, Sr. Adv.
Mr. Aaditya Aniruddha Pande, AOR
Mr. Siddharth Dharmadhikari, Adv.
Mr. Shrirang B. Varma, Adv.
Mr. Bharat Bagla, Adv.
Mr. Aditya Krishna, Adv.
Mr. Sourav Singh, Adv.
Mr. Adarsh Dubey, Adv.
Ms. Chitransha Singh Sikarwar, Adv.

Mr. Mukesh Kumar, Adv.
Mr. Vivek Mishra, Adv.
Mr. Kashmira Singh Chahar, Adv.
Ms. Neelam Singh, AOR
Mr. Avinash Poddar, Adv.
Mr. Ankit, Adv.
Mr. Sameer Singh, Adv.
Mr. Swagat Nanda, Adv.

Mr. Anand Dilip Landge, AOR

Mr. Shivam Singh, Adv.
Mr. Harsh Choudhary, Adv.
Mr. Ravi Shanker Jha, Adv.
Mr. Kailas Bajirao Autade, AOR

Mr. Sriram P., AOR

Mr. S. Wasim A. Qadri, Sr. Adv.
Mr. Abrar Ahmad, Adv.
Mr. Tamim Qadri, Adv.
Mr. Saeed Qadri, Adv.
Mr. Saahil Gupta, Adv.
Mr. Umesh Kumar Ranjan, Adv.
Mr. Danish Ali, Adv.
Ms. Radha Meena, Adv.
Mr. Md. Aaman, Adv.
Ms. Udit Singh, AOR

Mr. Yatin M. Jagtap, Adv.
Mr. Sunil Kumar Sharma, AOR

Mr. Neeraj Kumar Sharma, AOR
Mr. Harsh Rana, Adv.
Ms. Nidhiagarwal, Adv.
Mr. Raja Kumar, Adv.
Ms. Vanshika Tewari, Adv.

Ms. Aditi Tripathi, AOR
Mr. Shrirang Varma, Adv.

Mr. Sandeep Sudhakar Deshmukh, AOR
Mr. Nishant Sharma, Adv.
Mr. Ankur Savadikar, Adv.
Mr. Viraj M. Parakh, Adv.
Mr. Mayur Saavarkar, Adv.

Mr. Sidharth Luthra, Sr. Adv.
Mr. Rohit Anil Rathi, AOR
Mr. Shyam Mohta, Adv.
Mr. Nalin Talwar, Adv.
Mr. Yashas R K, Adv.

Mr. Omkar Jayant Deshpande, AOR
Mr. Ashok Poulo Paul, Adv.
Mr. Mukul Reedla, Adv.

M/S. Shakil Ahmad Syed, AOR
Ms. Swati Vaibhav, AOR

Mr. Satyajit A. Desai, Adv.
Mr. Shreevardhan Dhoot, Adv.
Mr. Pratik Kumar Singh, Adv.
Mr. Sachin Singh, Adv.
Ms. Anagha S. Desai, AOR
Mr. Puneet Sharma, Adv.
Mr. Parth Johri, Adv.
Mr. Sanchit Agrahari, Adv.

Mr. Pankaj Kumar Mishra, AOR

Mr. Gaurav Agarwal, Sr. Adv.
Mr. Pankaj Tiwari, Adv.
Mr. Aarif Ali, Adv.
Mr. Shahid Nadeem, Adv.
Mr. Mohammad Usman Siddiqui, Adv.
Mr. Aisha Siddiqui, Adv.
Mr. Mujahid Ahmad, Adv.
Ms. Sakeena Quidwai, Adv.
Mr. Md. imran Siddiqui, Adv.
Mr. Amit Kumar Sinha, Adv.
Mr. Aditya Prasad, Adv.
Mr. Amit Shrivastava, Adv.
Mr. Chand Qureshi, AOR
Mr. Chandan Kumar Mandal, Adv.
Mr. Arshad Shaikh, Adv.

For Respondent(s) Mr. Zafar M. Pathan, Adv.
Mr. Zafar Pathan, Adv.
Mr. Syed Ahmed Saud, Adv.

Mr. M. I. Pathan, Adv.
 Mr. M. M. Pathan, Adv.
 Mr. Mohd. Parvez Dabas, Adv.
 Mr. Daanish Ahmed Syed, Adv.
 Mr. Uzmi Jameel Husain, Adv.
 Mr. Aqib Baig, Adv.
 Mr. Mohd. Shakim, Adv.
 M/S. Shakil Ahmad Syed, AOR

Mr. Sachin Patil, AOR

Mr. Aabad Ponda, Sr. Adv.
 Mr. Sandeep Sudhakar Deshmukh, AOR
 Mr. Subhash Jadhav, Adv.
 Mr. Amit Patil, Adv.
 Mr. Chandan Shekhawat, Adv.
 Mr. Nishant Sharma, Adv.
 Mr. Ajinkya Dhalwade, Adv.
 Mr. Ankur Savadikar, Adv.
 Mr. Viraj M. Parakh, Adv.

Mr. Aaditya Aniruddha Pande, AOR

Mr. Tushar Mehta, Solicitor General (NP)
 Ms. Aishwarya Bhati, A.S.G. (NP)
 Mr. Sudarshan Lamba, AOR
 Mr. Digvijay Dam, Adv.
 Mr. Bhuvan Kapoor, Adv.
 Ms. Shivika Mehra, Adv.

Mr. Tushar Mehta, Solicitor General (NP)
 Ms. Aishwarya Bhati, A.S.G. (NP)
 Mr. Arvind Kumar Sharma, AOR
 Mr. Ketan Paul, Adv.
 Mr. Bhuvan Kapoor, Adv.
 Mr. Pratyush Srivastava, Adv.
 Ms. Purna Dhal, Adv.
 Mr. S. N. Terdal, Aor, Adv.

UPON hearing the counsel the Court made the following
 O R D E R

SLP (CrI.)Nos. 3602/2021, 6065/2021, 6121/2021, 6333/2021,
6788/2021, 6859/2021, 8431/2021, 8288/2021, 9645/2021, 9785/2021,
9870/2021, 9875/2021, 605/2022, 2610/2022, 8790/2022, 12611/2022,
1221/2023, 1359/2023, 1461/2023, 1766/2023, 1693/2023, 1705/2023,
1940/2023, 1985-1986/2023, 1968/2023, 2637/2023, 2618/2023,
3054/2023, 3064/2023, 4453-4454/2023, 7393/2023, 7354/2023,
7472/2023, 7499/2023, 8379/2023, 8397/2023 9365-9367/2023,
9400/2023, 9934/2023, 10009/2023, 10551/2023, 10298/2023,

10648/2023, 2006/2024, 1924/2024, 1920/2024, 4891/2024, 5817/2024, 13581/2024, 9404/2025, 6139/2025, 9569/2025 & 8350/2025.

1. In these matters, the petitioners are seeking for being enlarged on anticipatory bail who have all been arraigned as accused for the offence punishable under provisions of Sections 26 and 30 of Food Safety and Standards Act, 2006 (for short 'FSS Act') and under Sections 188, 272, 273, 328 read with 34 of the Indian penal Code. The gist of the prosecution cases are that huge quantity of prohibited gutka was stored and also being transported in the vehicle/s, the ownership of which is relatable to the petitioners. By the impugned orders the High Court had refused to grant of prayer(s) sought for on the ground of gravity of the offence and also on the ground that the applicant(s) prima facie are the stockist supplier /distributors of the prohibited goods. This Court while entertaining the present petitions, passed interim order(s) on various dates granted interim protection against arrest of the petitioners subject to the condition that they should diligently participate in the investigations.

2. Accordingly, the investigation has been proceeded with and the learned counsel appearing for the respective petitioners have submitted that the petitioners have appeared before the Investigation Officer as and when called upon.

3. On account of there being no contra-material placed before this Court to reject said contention, we are of the considered view that the interim order deserves to made

absolute.

4. Consequently, the prayers of the petitioners are allowed only in those petitions whereunder anticipatory bail is/are sought and interim protection granted by this Court earlier and the same are disposed of along with pending application(s), if any.

5. In respect of the other matters the learned advocates appearing for the parties would submit that Mr.Aaditya Aniruddha Pande, learned advocate-on-record whould act as a nodal counsel. The convenience compilation with pleadings and case laws shall be prepared by Mr. Pande and placed before this Court and the time schedule for each of the learned advocates is allotted to be not exceeding 45 minutes. This exercise shall be completed by the nodal counsel before next date and no further extension would be granted.

6. List on 11.11.2025.

(NIRMALA NEGI)
ASTT. REGISTRAR-cum-PS

(AVGV RAMU)
COURT MASTER (NSH)